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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 97/7/NCLT/AHM/2017

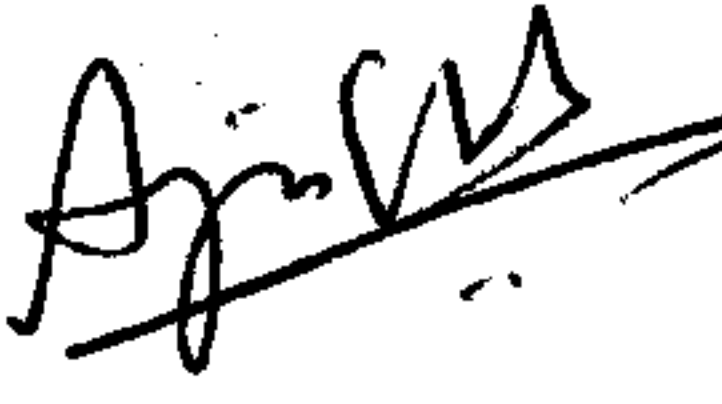
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2017**

Name of the Company: Vasanti Petrochem Ltd. & ors.
V/s.
Anil Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	A.R. Phut	Adv. & Solicitor	Financial Creditor	
2.				

ORDER

Learned Advocate Mr. Arjun Sheth present for Applicant/ Financial Creditor. None present for Respondent.

Advocate for Applicant filed memo to withdraw the CP(IB) 97/2017 with liberty to file fresh application.

Permission granted.

Application is disposed of as withdrawn with liberty to file fresh application provided if it is accordingly to law.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 29th day of August, 2017.